

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
STEPS DUMASK WASTE PROCESSING SERVICES PRIVATE LIMITED

1.	NAME OF CORPORATE DEBTOR	Steps Dumask Waste Processing Services Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	11 th July, 2014
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	RoC-Ahmedabad, Gujarat
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U37200GJ2014PTC080098
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Plot No. 721/1, Sector 7B, Gandhinagar - 382007
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	*11 th January, 2021 (Order received on 12 th January, 2021)
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	11 th January, 2021 (Order received on 12 th January, 2021)
8.	NAME AND REGISTRATION NUMBER OF INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Omkar Maloo Registration No.: IBBI/IPA-001/IP-P00435/2017-18/10758
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR, AS REGISTERED WITH THE BOARD	403, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad – 380 006. Telephone No.: 079 2642 0336 E mail Id: omkar@ormaloo.com
10.	ADDRESS AND E-MAIL ID TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	403, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad – 380 006. Telephone No.: 079 2642 0336 E mail Id: cirp.steps@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	11 th February, 2021

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the Steps Dumask Waste Processing Services Private Limited on 11th January, 2021 (copy received on 12th January, 2021), under section 33 of the Code.

The stakeholders of Steps Dumask Waste Processing Services Private Limited are hereby called upon to submit a proof of their claims, on or before 11th February, 2021, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

* 180 days for Corporate Insolvency Resolution Process got over on 2nd October, 2020. However, on 11th January, 2021, Hon'ble NCLT, Ahmedabad Bench, passed an order for liquidation and hence date of closure of Insolvency Resolution Process is considered as 11th January 2021.



Place: Ahmedabad
Date: 12.01.2021

Omkar Maloo
Liquidator
IBBI/IPA-001/IP-P00435/2017-18/10758